

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 195 OF 2016

IN THE MATTER OF:

Tandur Citizens Welfare Society

....

Applicant(s)

Versus

Government of Telangana,
Represented by its Secretary,
Hyderabad & Ors

....

Respondent(s)

PERIODICAL REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD (R4)

RUNNING INDEX

| Sl. No. | Particulars | Page Nos. |
|----------------|---|------------------|
| 1. | Periodical Report dated 08.02.2022 of Telangana State Pollution Control Board (TSPCB) (R4) | 1 – 5 |
| 2. | Annexure-I – Letter dated 24.01.2022 addressed by the Deputy Executive Engineer, R&B Sub-Div, Tandur to the District R&B Officer (Executive Engineer), Vikarabad District. | 6 – 6A |
| 3. | Annexure-II – AAQM Monitoring results of Tandur Town. | 7 – 9 |
| 4. | Annexure-III – Directions issued by Respondent Board vide Orders dated 18.01.2022 to all the cement industries (18 nos.) in the State. | 10 – 27 |

Place: Hyderabad

Date: 08-02-2022

PERIODICAL REPORT DATED 08-02-2022 OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN COMPLIANCE TO JUDGMENT DATED 24.08.2021 IN ORIGINAL APPLICATION No. 195 OF 2016 FILED BY TANDUR CITIZENS WELFARE SOCIETY, TANDUR, VIKARABAD DISTRICT.

It is to submit that the Hon'ble NGT, Chennai vide Judgment dated 24.08.2021 directed the Telangana State Pollution Control Board and District Collector, Vikarabad to submit periodical report every six months.

In this regard, the following is submitted: -

I. Acquisition proceedings and shifting of Stone Polishing Industries through TSIIC:

The Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd., has informed that they have earlier acquired 212 acres of land at Navalga Village, Tandur Mandal, Vikarabad District for the purpose of shifting stone polishing units but this land is presently being allotted to Shifting of Sponge Iron Units. The TSIIC has stated that they have started the process of developing industrial park for stone cutting & polishing units at Gingurthy Village, Tandur Mandal, Vikarabad District in an area of 284 Acres. The TSIIC informed that they have completed the preparation of layout plan. The Revenue Department has informed that as soon as the industrial park is ready, the shifting of stone cutting and polishing units shall be taken up.

II. Construction of By-pass Road for Tandur Town by R&B Dept.:

The R&B Department informed that the land required for the by-pass road for Tandur Town is 97 Acres 6 guntas. It is stated that out of total land, the acquisition was completed for 73 acres 9 guntas and remaining 23 acres 37 guntas are under process for acquisition. R&B Department informed that the total length of the by-pass road is 12.9 kms, out of which 6 kms road work is completed. R&B Department stated that this stretch of 6 Kms will by-pass majority traffic bound to the Tandur town. The Department further stated that the balance 6.9 kms road will be taken up simultaneously. A letter dated 24.01.2022 addressed by the Deputy Executive Engineer, R&B Sub-Div, Tandur to the District R&B Officer (Executive Engineer), Vikarabad District is enclosed as **Annexure-I**.

III. AAQM Monitoring in Tandur Town:

The Board Officials have conducted Ambient Air Quality Monitoring (AAQM) in Tandur Town at 3 locations viz., (a). Terrace of Police Station, Tandur; (b). Terrace of Satya Sai Temple and (c). near Office room of HP Petrol Bunk to ascertain the air quality in Tandur.

The analysis reports (**Annexure-II**) are tabulated below:

Table 1: AAQM Results of Tandur Town monitored on the terrace of Tandur Police Station, Shanthi Nagar Colony, Tandur (M), Vikarabad District.

| Date of sampling | Time and duration of sampling | PM ₁₀ μg/m ³ | SO ₂ μg/m ³ | NO _x μg/m ³ |
|---|-------------------------------|---------------------------------------|--------------------------------------|--------------------------------------|
| 17.01.2022 | 10:00 am to 6:00 pm | 64 | 4.1 | 10.4 |
| National Ambient Air Quality Standards (NAAQS) | | 100 | 80 | 80 |

Table 2: AAQM Results of Tandur Town monitored on the Terrace of Sri SatyaSaiSevaSadan, (Control Station).

| Date of sampling | Time and duration of sampling | PM ₁₀ μg/m ³ | SO ₂ μg/m ³ | NO _x μg/m ³ |
|---|-------------------------------|---------------------------------------|--------------------------------------|--------------------------------------|
| 17.01.2022 | 10:00 am to 06:00 pm | 35 | 5.2 | 10.8 |
| National Ambient Air Quality Standards (NAAQS) | | 100 | 80 | 80 |

Table 3: AAQM Results of Tandur Town monitored near office room of HP Petrol Bunk of M/s. Faiyaz & Co. (Adjacent to Leo-9 Fuel Station), Gouthapur (V), Chincholi Road, Tandur (M), Vikarabad Dist.

| Date of sampling | Time and duration of sampling | PM ₁₀ μg/m ³ | SO ₂ μg/m ³ | NO _x μg/m ³ |
|---|-------------------------------|---------------------------------------|--------------------------------------|--------------------------------------|
| 17.01.2022 | 10:00 am to 06:00 pm | 164 | 4.1 | 11.5 |
| National Ambient Air Quality Standards (NAAQS) | | 100 | 80 | 80 |

As per the analysis reports, all the parameters (PM₁₀, SO₂ & NO_x) at two locations are well within the limits as against National AAQ Standards (NAAQS). The PM10 value at HP Petrol Bunk of M/s. Faiyaz & Co. (Adjacent to Leo-9 Fuel Station), Gouthapur (V), Chincholi Road,

3

Tandur (M) is $164 \mu\text{g}/\text{m}^3$ as against the NAAQS standard of $100 \mu\text{g}/\text{m}^3$. The location of the station at HP Petrol Bunk of M/s. Faiyaz & Co., is a major four road junction, where the vehicle movement is high. The dust generated from vehicle movement and dust accumulation along the road side are the main reasons for exceedence of PM_{10} value at this location.

It is to further submit that earlier the Stone Cutting & Polishing units used to dump the cut stone waste & sludge along the roadside, which was one of the reason for high AAQM in Tandur Town. The Board directed the stone polishing units to dump the stone cutting waste in designated areas and not on the roadside. This measure is strictly being implemented by the Tandur Municipality.

Pollution due to loading & unloading of cement at Tandur Railway Station:

The Board officials inspected Tandur Railway Station and discussed the issue of loading & unloading of cement with Station Master, Tandur Town. The Station Master has informed that they have stopped loading and unloading of cement since 2017. He further informed that prior to 2017, no siding were existing in the cement plant premises for the transportation of cement and at that time, the cement industries were using railways to transport the cement. Presently, all the three cement industries located near Tandur Town, Telangana State are having their own railway siding to transport the cement directly from their industry.

IV. Monitoring of Pollution of three Cement Industries located near Tandur Town:

1. The Three cement industries located in Tandur Town have installed two numbers of Continuous Online Ambient Air Quality Monitoring Stations (CAAQMS) each. All the three industries have installed one CAAQMS station near to the railway siding, where loading and unloading of raw material & products takes place.
2. The radial distance between the railway siding and the Ambient Air Quality station in M/s India Cements Limited is 10 meters; 25 meters in M/s. Penna Cement Industries Ltd., and 150 meters in M/s. Cement Corporation of India Ltd. The data of the CAAQM Stations of three industries are connected to the server of TSPCB. The Online Continuous Emission Monitoring System (OCEMS) was functioning continuously since January 2021. As per the online AAQM data of industries connected to the TSPCB server, the concentration of PM_{10} , $\text{PM}_{2.5}$, SO_2 & NO_x for three units are within the limits during the period July 2021 to January 2022.

4

3. The range of concentration during the above period is as follows: -

| Sl. No. | Name of the Industry | PM ₁₀ (µg/m ³) | PM _{2.5} (µg/m ³) |
|---------|--|---------------------------------------|--|
| 1. | M/s India Cements Limited | 65.01 – 89.98 | 39.16 – 13.67 |
| 2. | M/s. Penna Cement Industries Ltd., | 13.82 – 98.4 | 6.13 – 65.61 |
| 3. | M/s. Cement Corporation of India Ltd., | 0.31 – 97.66 | 0.16 – 30.71 |
| | Standard | 100 µg/m³ | 60 µg/m³ |

4. The Pollution Control Board is monitoring all the cement industries regularly to ascertain the compliance of the Board directions and observed the following:

a. M/s. Cement Corporation of India Ltd.,

- The industry has installed online continuous stack and ambient air quality monitoring systems. The PM₁₀ & PM_{2.5} parameters are within the standards for the period from July 2021 to January 2022.
- The industry has replaced the ESP for the Raw Mill/Kiln with Pulse Jet Bag filter.
- The calibration of Online Continuous Emission Monitoring Systems is conducted every six months by the industry to ascertain the efficiency of the monitoring systems. The latest calibration was done on 01.12.2021, 22.12.2022 & 12.01.2022.

b. M/s. Penna Cement Industries Ltd.,

- The industry has installed online continuous stack and ambient air quality monitoring systems. The PM₁₀ & PM_{2.5} parameters are within the standards for the period from July 2021 to January 2022.
- The calibration of Online Continuous Emission Monitoring Systems is conducted every six months by the industry to ascertain the efficiency of the monitoring systems. The latest calibration was done on 01.10.2021 & 05.10.2021

c. M/s.The India Cements Ltd.,

- The industry has installed online continuous stack and ambient air quality monitoring systems. The PM₁₀ & PM_{2.5} parameters are within the standards for the period from July 2021 to January 2022.
- The calibration of Online Continuous Emission Monitoring systems is conducted every six months by the industry to ascertain the efficiency of the monitoring systems. The latest calibration was done on 08.09.2021 to 11.09.2021.

V. Providing interlocking system by the Cement Industries which have provided Online Continuous Emission Monitoring System (OCEMS):

The three cement industries located near Tandur Town have installed interlocking system to the OCEMS. In compliance of the directions of the Hon'ble NGT, the TSPCB has issued the following directions vide Orders dated 18.01.2022 to all the cement industries (18 nos.) in the State (**Annexure-III**): -

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".

VI. Suggestions and Conclusions:

The following measures are suggested to be taken up by the concerned Authorities to further improve the Ambient Air Quality in Tandur Town: -

- i. The vehicles carrying raw materials and products shall be covered completely.
- ii. The frequency of intervals of cleaning / sweeping of roads and water sprinkling through dedicated water tanker shall be increased in Tandur town.
- iii. The stone cutting & polishing units shall not dispose stone chips & sludge along the roadside and shall dispose the same in the dedicated location allotted by Tandur Municipality.
- iv. The R&B Department shall complete the by-pass road construction of Tandur Town at the earliest.

The Board will regularly monitor the Ambient Air Quality in Tandur Town and the Stack Emissions & AAQM in the Cement industries for compliance of the Board directions.

Place: Hyderabad.

Date: 08-02-2022.


ENVIRONMENTAL ENGINEER

**ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.**

6

ANNEXURE - I

GOVERNMENT OF TELANGANA
PUBLIC WORKS (R&B) DEPARTMENT

From:
P.SRINIVAS B.E.,
Deputy Executive Engineer
(R&B)Sub- Division, Tandur,
Vikarabad Dist.,

To:
The District R&B Officer,
(Executive Engineer),
Vikarabad District.,

Lr No.DEE/TDR/2021-2022/

Dt:24.01.2022

Sir,

Sub :(R&B) Vikarabad Honble NGT, New Delhi-O.A No 195 of 2016 filed by Tandur Citizens Welfare Society, Tandur,-Action taken report Submitted-Certain details required for next hearing called for-submitting details-Regarding

Ref: The Collector and District Magistrate, Vikarabad Lr No H/574/2019 DT
16.03.2021.

Adverting to the subject and reference cited above, it was informed that matter came up for hearing on 17.02.2021 and action taken report was filed before Honble Tribunal and the case is adjourned to 26.03.2021. Further it was requested to submit certain details on the action taken report. Therefore, I am herewith submitting the following details regarding the present stage of Construction of Tandur Bye-Pass road, Jeevangi High Level Bridge and Roads in Tandur town.

(A)Present stage of Tandur Bye-Pass road: In order to lessen the air pollution in Tandur town limits, due to large scale plying of Heavy load vehicles carrying Cement and other materials, the construction of Tandur Bye-Pass road was initiated. This road is of length 12.92 KMs i.e., 0/0 to 12/920 from 4/080 to 5/150 WMM work is in progress, 5/250-5/850 Subgrade work is in progress, 6/400 to 7/350 Subgrade work is in progress, from 7/500 to 8/500 WMM work is in progress and from 8/500 to 12/920 Subgrade work is in progress. 12 out of 22 no's Pipe culverts completed and 2 out of 6 no's Box culverts are in progress. Land Acquisition proposal for 17.30 Acres was sent to Revenue Department. In the Tandur Bye-pass road work 8.040 KMs is in Progress in appropriate reaches.

(B)Roads within the Tandur Town limits: Out of 5 Nos of TUFIDC works in Tandur Municipal limits, Four have been completed. The left-out road work is yet to be started. Revised estimates have been submitted to the Tandur Municipal Commissioner for approval for construction of four lane cement concrete road on Mahabub nagar-Chincholi road in Tandur town limits by utilizing the savings of the amount during execution of certain TUFIDC works. As soon as the approval is accorded, the works will be taken up and will be completed on war-footing basis. On

6-A

Tandur-Kotepally road in Tandur Town limits, FDR to Tandur to Kotepally from km 1/0 to 2/0 in Vikarabad is sanctioned and WMM work is in progress from km 1/0 to 2/0.

This is submitted for favour of information and necessary action

Yours faithfully


Deputy Executive Engineer 24/1/2022
Sub Division: Tandur
Vikarabad District

| | |
|---|---|
|  తెలంగాణ రాష్ట్ర పరివారణాశాఖ Telangana State Pollution Control Board | TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018 |
|---|---|

AMBIENT AIR QUALITY ANALYSIS REPORT

| | | |
|---|---------------|---|
| ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office – R.R. I | Report number | : TSPCB/CL/Air/22/01/195 |
| | Issued Date | : 20.01.2022 |
| | Reference | : Lr. No.08/Gen/PCB/RO.I-RRD/2022, dated:18.01.2022 |

| | | | |
|----------------------------|--|---------------------------|------------|
| Sampling Registration Date | : 18.01.2022 | Sampling Date: | 17.01.2022 |
| Analysis starting Date | : 18.01.2022 | Analysis completion date: | 18.01.2022 |
| Test Required | : PM ₁₀ , SO ₂ , NO _x | | |
| Sample collected by | : Regional Office – R.R- I | | |

| NAME AND ADDRESS OF THE SAMPLING SITE | | Tandur Police station, Shanthinagar Colony, Tandur, Vikarabad District | | |
|--|-------------------|--|-------------|-----------------------------|
| SAMPLING LOCATION | | On the terrace of Police Station | | |
| SAMPLING DURATION | | 8 hours | | |
| Details of different process units in the industry in operation at the time of sampling | | - | | |
| Parameter | UOM | Method | Conc. Value | Standard Limit for 24 hours |
| Particulate Matter (PM ₁₀) | µg/m ³ | IS:5182(P:23) 2006 | 64 | 100 |
| Sulphur Dioxide (SO ₂) | µg/m ³ | IS:5182(P:2)2001 | 4.1 | 80 |
| Oxides of Nitrogen (NO _x) | µg/m ³ | IS:5182(Part:6) 2006 | 10.4 | 80 |

Note: Analysis carried on samples as received

Observations of Sampling Incharge.

1. During the monitoring vehicular movement was observed.


 20.01.2022

ENVIRONMENTAL SCIENTIST

8

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|---|---|
|  | TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018 |
|---|---|

AMBIENT AIR QUALITY ANALYSIS REPORT

| | | |
|---|---------------|---|
| ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office – R.R- I | Report number | : TSPCB/CL/Air/22/01/196 |
| | Issued Date | : 20.01.2022 |
| | Reference | : Lr. No.08/Gen/PCB/RO.I- RRD/2022, dated:18.01.2022 |

| | | | |
|----------------------------|--|---------------------------|------------|
| Sampling Registration Date | : 18.01.2022 | Sampling Date: | 17.01.2022 |
| Analysis starting Date | : 18.01.2022 | Analysis completion date: | 18.01.2022 |
| Test Required | : PM ₁₀ , SO ₂ , NO _x | | |
| Sample collected by | : Regional Office – R.R- I | | |

| | | | | |
|--|---|-------------------------|--------------------|------------------------------------|
| NAME AND ADDRESS OF THE SAMPLING SITE | Sri. Satya Sai Seva sadan, Patel Garden, Near Railway gate, Tandur, Vikarabad District | | | |
| SAMPLING LOCATION | On the terrace of temple. | | | |
| SAMPLING DURATION | 8 hours | | | |
| Details of different process units in the industry in operation at the time of sampling | - | | | |
| Parameter | UOM | Method | Conc. Value | Standard Limit for 24 hours |
| Particulate Matter (PM ₁₀) | µg/m ³ | IS:5182(P:23) 2006 | 35 | 100 |
| Sulphur Dioxide (SO ₂) | µg/m ³ | IS:5182(P:2)2001 | 5.2 | 80 |
| Oxides of Nitrogen (NO _x) | µg/m ³ | IS:5182(Part:6) 2006 | 10.8 | 80 |

Note: Analysis carried on samples as received

Observations of Sampling Incharge.

1. During the monitoring motor cycles & light weight vehicular movement was observed on colony roads.


20.01.2022

ENVIRONMENTAL SCIENTIST

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|---|---|
|  | TELANGANA STATE POLLUTION CONTROL BOARD CENTRAL LABORATORY ParyavaranaBhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018 |
|---|---|

AMBIENT AIR QUALITY ANALYSIS REPORT

| | | | |
|---|---------------|---|---|
| ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office – R.R- I | Report number | : | TSPCB/CL/Air/22/01/197 |
| | Issued Date | : | 20.01.2022 |
| | Reference | : | Lr. No.08/Gen/PCB/RO.I- RRD/2022, dated:18.01.2022 |

| | | | | |
|----------------------------|---|--|---------------------------|------------|
| Sampling Registration Date | : | 18.01.2022 | Sampling Date: | 17.01.2022 |
| Analysis starting Date | : | 18.01.2022 | Analysis completion date: | 18.01.2022 |
| Test Required | : | PM ₁₀ , SO ₂ , NO _x | | |
| Sample collected by | : | Regional Office – R.R- I | | |

| | | | | |
|--|-------------------|---|--------------------|------------------------------------|
| NAME AND ADDRESS OF THE SAMPLING SITE | | M/s. Faiyaz & Co, HP Petrol Pump (Adjacent to M/s.Leo Fuel Station) Gouthapur, Chincholi Road, Tandur, Vikarabad District | | |
| SAMPLING LOCATION | | Near office room of HP petrol bunk | | |
| SAMPLING DURATION | | 8 hours | | |
| Details of different process units in the industry in operation at the time of sampling | | - | | |
| Parameter | UOM | Method | Conc. Value | Standard Limit for 24 hours |
| Particulate Matter (PM ₁₀) | µg/m ³ | IS:5182(P:23) 2006 | 164 | 100 |
| Sulphur Dioxide (SO ₂) | µg/m ³ | IS:5182(P:2)2001 | 4.1 | 80 |
| Oxides of Nitrogen (NO _x) | µg/m ³ | IS:5182(Part:6) 2006 | 11.5 | 80 |

Note: Analysis carried on samples as received

Observations of Sampling Incharge.

1. During the monitoring heavy vehicular movement was observed on the National Highway which is at a distance of 50 meters from the sampler.
2. Vehicular movement was also observed for filling the fuel at fuel station.


20.01.2022
ENVIRONMENTAL SCIENTIST



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt: 18.01.2022

Sub : M/s India Cements Limited, P.B.No.07, Sy.No.51, Tandur Mandal, Vikarabad District – Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 – **DIRECTIONS** – **ISSUED** – Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at P.B.No.07, Sy.No.51, Tandur Mandal, Vikarabad District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
.....
vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.
3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:
"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".
4. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
5. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-
MEMBER SECRETARY**

**To
M/s India Cements Limited,
P.B.No.07, Sy.No.51, Tandur Mandal,
Vikarabad District**

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, Rangareddy-I for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

BVB Girish

**Senior Environmental Engineer (FAC)
(Task Force)**

A



(11)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s. The India Cements Ltd., (Plant & 7.7 MW Waste Heat recovery Power Plant), Vishnupuram, Wadapally (V), Damaracherla (M), Nagonda District – Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 – **DIRECTIONS - ISSUED** – Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Vishnupuram, Wadapally (V), Damaracherla (M), Nagonda District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
.....
vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.
3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".
4. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
5. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-
MEMBER SECRETARY**

To
M/s. The India Cements Ltd.,
(Plant & 7.7 MW Waste Heat recovery Power Plant),
Vishnupuram, Wadapally (V), Damaracherla (M),
Nagonda District.

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

B. V. G. R. K.

Senior Environmental Engineer (FAC)
(Task Force)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s. Deccan Cements Ltd. (Unit-I, II & Captive Power Plant), Ravipahad (V), Palakeedu (M), Suryapet District - Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS - ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Ravipahad (V), Palakeedu (M), Suryapet District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
.....
vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.
3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".
4. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
5. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Deccan Cements Ltd.
(Unit-I, II & Captive Power Plant),
Ravipahad (V), Palakeedu (M), Suryapet District.**

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

B. B. Girish

**Senior Environmental Engineer (FAC)
(Task Force)**

B



(13)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE
ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No.GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s. Grey Gold Cements Ltd. (Plant), Mattampally (V&M), Suryapet District - Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - **ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Mattampally (V&M), Suryapet District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
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vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.
3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

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Sd/-
MEMBER SECRETARY

To
M/s. Grey Gold Cements Ltd. (Plant),
Mattampally (V&M), Suryapet District

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(Task Force)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt: 18.01.2022

Sub : M/s. Sagar Cements Ltd. (Plant), Mattampally (M),
Suryapet District - Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air
(Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS**
- **ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Mattampally (V&M), Suryapet District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
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vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.
3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".
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**Sd/-
MEMBER SECRETARY**

**To
M/s. Sagar Cements Ltd. (Plant), Mattampally (M),
Suryapet District.**

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

B. B. Girish

**Senior Environmental Engineer (FAC)
(Task Force)**



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt: 18.01.2022

Sub : M/s. NCL Industries Ltd. (Cement Division), Mattapally (V),
Mattampally (M), Suryapet District - Hon'ble NGT orders in OA No 195 of
2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987
- **DIRECTIONS - ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Mattampally (V&M), Suryapet District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
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**Sd/-
MEMBER SECRETARY**

**To
M/s. NCL Industries Ltd. (Cement Division), Mattapally (V),
Mattampally (M), Suryapet District.**

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

B. B. Girish

**Senior Environmental Engineer (FAC)
(Task Force)**

a



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s. My Home Industries (P) Ltd. (Unit I, II & III), (Plant) Mellacheruvu (V&M), Suryapet District – Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS - ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Mattampally (V&M), Suryapet District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
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**Sd/-
MEMBER SECRETARY**

To

**M/s. My Home Industries (P) Ltd. (Unit I, II & III), (Plant)
Mellacheruvu (V&M), Suryapet District.**

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

B. B. Girish

**Senior Environmental Engineer (FAC)
(Task Force)**



(17)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt: 18.01.2022

Sub : M/s. Keerthi Industries Ltd. (Plant), (Formerly M/s. Suvarna Cements Ltd), Mellacheruvu (V&M), Suryapet District – Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS - ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

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1. WHEREAS, you are operating the industry located at Mattampally (V&M), Suryapet District and engaged in production of cement.
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**Sd/-
MEMBER SECRETARY**

To
M/s. Keerthi Industries Ltd. (Plant),
(Formerly M/s. Suvarna Cements Ltd),
Mellacheruvu (V&M), Suryapet District.

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(Task Force)



18

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE
ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s. Rain Cements Ltd. (Plant), (Formerly M/s. Rain Industries Ltd.) Ramapuram (V), Mellacheruvu (M), Suryapet District - Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS - ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

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Sd/-
MEMBER SECRETARY

To
M/s. Rain Cements Ltd. (Plant),
(Formerly M/s. Rain Industries Ltd.)
Ramapuram (V), Mellacheruvu (M), Suryapet District.

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(Task Force)

a



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

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ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s. Rain Cements Ltd. (Plant), (Formerly M/s. Rain Industries Ltd.) Ramapuram (V), Mellacheruvu (M), Suryapet District – Hon’ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 – **DIRECTIONS** – **ISSUED** – Reg.

Ref : Hon’ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

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“.....

iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.

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3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon’ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

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Sd/-
MEMBER SECRETARY

To
M/s. Keerthi Industries Ltd. (Plant),
(Formerly M/s. Suvarna Cements Ltd),
Mellacheruvu (V&M), Suryapet District.

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(Task Force)



(26)

TELANGANA STATE POLLUTION CONTROL BOARD

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Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt: 18.01.2022

Sub : M/s. Zuari Cements Ltd., (Sri Vishnu Cements Ltd.,) (Plant), Sitapuram, Dondapadu (V), Chintalapallem (M), Suryapet District - Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - **ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Sitapuram, Dondapadu (V), Chintalapallem (M), Suryapet District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:

".....

iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.

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vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.

3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".

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Sd/-
MEMBER SECRETARY

To
M/s. Zuari Cements Ltd., (Sri Vishnu Cements Ltd.,)
(Plant), Sitapuram, Dondapadu (V),
Chintalapallem (M), Suryapet District.

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

B. V. B. Girish

Senior Environmental Engineer (FAC)
(Task Force)

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(21)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

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ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s. Anjani Portland Cements Ltd. (Plant), Sy No. 226, Chintapalaem (V&M), Suryapet District - Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - **ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Chintapalaem (V&M), Suryapet District and engaged in production of cement.

2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:

".....

iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.

.....

vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.

3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".

4. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

5. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-

MEMBER SECRETARY

To

**M/s. Anjani Portland Cements Ltd. (Plant),
Sy No. 226, Chintapalaem (V&M), Suryapet District.**

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

**Senior Environmental Engineer (FAC)
(Task Force)**

(Handwritten mark)



(22)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

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ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No.GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s. Orient Cement Ltd., Devapur Cement Works, Devapur Village, Kasipet Mandal, Mancherial District - Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS - ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Devapur Village, Kasipet Mandal, Mancherial District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
.....
vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.
3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".
4. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
5. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Orient Cement Ltd., Devapur Cement Works,
Devapur Village, Kasipet Mandal,
Mancherial District.

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nizamabad for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(Task Force)



(23)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

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Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s. Cement Corporation Of India Ltd., Tandur Cement Factory, Tandur (PO), Vikarabad District – Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS - ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Tandur (PO), Vikarabad District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:

".....

iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.

.....

vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.

3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".

4. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
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Sd/-
MEMBER SECRETARY

To
M/s. Cement Corporation Of India Ltd.,
Tandur Cement Factory, Tandur (PO),
Vikarabad District

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, Rangareddy-I for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(Task Force)

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24

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

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ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s. Cement Corporation Of India Ltd., Tandur Cement Factory, Tandur (PO), Vikarabad District - Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS - ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Tandur (PO), Vikarabad District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
.....
vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.
3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".
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5. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Cement Corporation Of India Ltd.,
Tandur Cement Factory, Tandur (PO),
Vikarabad District

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, Rangareddy-I for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

B.S. Kirish

Senior Environmental Engineer (FAC)
(UH - V)

a



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt: 18.01.2022

Sub : M/s. Kakatiya Cement Sugar & Industries Ltd. (Plant), Dondapadu (V), Chintalapalem (M), Suryapet District – Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 – **DIRECTIONS** – **ISSUED** – Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Dondapadu (V), Chintalapalem (M), Suryapet District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
.....
vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.
3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".
4. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
5. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Kakatiya Cement Sugar & Industries Ltd. (Plant),
Dondapadu (V), Chintalapalem (M),
Suryapet District.**

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

Subb Girisetti
**Senior Environmental Engineer (FAC)
(Task Force)**



(26)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt: 18.01.2022

Sub : M/s. Penna Cement Industries Ltd., (Plant) (Chanakya Cements Ltd.), Ganeshpahad (V), Damaracherla (M), Nalgonda District - Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - **ISSUED** - Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at Ganeshpahad (V), Damaracherla (M), Nalgonda District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:

".....

iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.

.....

vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.

3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:

"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".

4. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
5. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-

MEMBER SECRETARY

To

**M/s. Penna Cement Industries Ltd., (Plant)
(Chanakya Cements Ltd.), Ganeshpahad (V),
Damaracherla (M), Nalgonda District**

Copy to:

1. The JCEE, ZO-R.C.Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //

**Senior Environmental Engineer (FAC)
(Task Force)**



(27)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987

Order No. GEN-ZO-RCP/TSPCB/TF/BO/2022-

Dt:18.01.2022

Sub : M/s Penna Cement Industries Ltd (Plant), No. 53, 54, 56, 57 & 62, Belkatur (V), Tandur(M), Vikarabad District – Hon'ble NGT orders in OA No 195 of 2016 (SZ) - Air (Prevention and control of Pollution) Amendment Act, 1987 – **DIRECTIONS – ISSUED** – Reg.

Ref : Hon'ble NGT (SZ) order dated 24.08.2021 in OA No. 195 of 2016 (SZ).

* * *

1. WHEREAS, you are operating the industry located at No. 53, 54, 56, 57 & 62, Belkatur (V), Tandur(M), Vikarabad District and engaged in production of cement.
2. WHEREAS, the Hon'ble NGT, Chennai has disposed OA No. 195 of 2016 (SZ) issued the following directions. The extract of the order is as follows:
".....
iv. The question of the interlocking system which has been introduced in cement factories can be extended to other industries as well where this Online Continuous Emission Monitoring System (OCEMS) is installed and State of Telangana and State Pollution Control Board are directed to take steps in this regard.
.....
vii. The steps taken by the Telangana State Pollution Control Board and the Central Pollution Control Board in respect of giving direction to the other industries where the Online Continuous Emission Monitoring System (OCEMS) for providing interlocking system as directed by them in this case and submit a report to this Tribunal regarding the steps taken within a period of 3 (Three) months.
3. WHEREAS, after careful consideration of the material facts of the case and as per the directions of the Hon'ble NGT, Chennai in OA No. 195 of 2016 (SZ), the Board hereby issue following directions to your industry to comply with:
"The industry shall provide / maintain interlocking system for raw material feeding system with Air Pollution Control Equipments (APCE) so that the feeding of raw material would be stopped in case of air pollution control equipments fails resulting in OCEMS exceedance".
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5. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

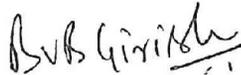
**Sd/-
MEMBER SECRETARY**

To
M/s Penna Cement Industries Ltd (Plant), No. 53, 54, 56, 57 & 62, Belkatur (V), Tandur(M), Vikarabad District

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, Rangareddy-I for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report.
3. Concerned file.

// T.C.F.B.O //



**Senior Environmental Engineer (FAC)
(Task Force)**

v